



By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2019/7157 IA**

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court  
Guwahati.

To, ✓ The District & Sessions Judge  
Kamrup, Amingaon.

Dated Guwahati, the 3<sup>rd</sup> December, 2019.

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJKA/7385/2019 dated 21.11.2019.


Sir,

With reference to the above, I am directed to inform you that Smti Prarthana Neog, Judicial Magistrate First Class, Rangia, has been allowed to avail LTC for the current block period 2018-2021, w.e.f. 14.12.2019 to 20.12.2019 along with her husband and daughter (subject to granting Casual leave) to visit Kerela, by the shortest possible route, as per existing Rules.

Smti Sarma may be informed accordingly.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2019/7158 - IA. dated 3.12.19   
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Prarthana Neog, Judicial Magistrate First Class, Rangia Kamrup, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

  
**JT. REGISTRAR (VIGILANCE)**